

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 3227
TO BE ANSWERD ON 15.03.2018**

Involvement of Lawmakers in Sports Administrative Bodies

3227. PROF. SAUGATA ROY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to exclude the lawmakers from the administrative bodies of various sports organizations in the country;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor; and**
- (d) the details of the lawmakers involved with the administrative bodies of various sports organizations in the country at present?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a) to (c): The Government has brought out a National Sports Development Code of India 2011, effective from 31.01.2011, which lays down basic universal principles of good governance for National Sports Federations (NSFs). As per this Code, NSFs have to follow proper democratic and healthy management practices which provide for greater accountability and transparency at all levels; adhere to age and duration of tenure limit of office bearers; follow guidelines on Good governance in the context of “Basic Universal Principle of Good Governance of Olympic and Sports Movement”; etc. These instructions are applicable to all persons, including the lawmakers.

In view of recent developments relating to good governance in sports bodies including judicial pronouncements, international best practices, etc., Government had set up a Committee under the Chairmanship of Secretary

(Sports), Government of India consisting of prominent international medalists, Olympians, an international level coach, a lawyer, a media person and sports administrators to re-visit the existing provisions of NSDCI-2011 and to make recommendations to further strengthen the governance frame work for the sports bodies. The Committee completed its deliberation and has already submitted its report to the Government. Hon'ble Delhi High Court has ordered that the report of the Committee be submitted to the Court in a sealed cover. The same has been complied and the matter is sub-judice.

(d) The details of lawmakers involved with the administrative bodies of sports organizations are not maintained.
